

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
MUMBAI BENCH, MUMBAI**

**ORIGINAL APPLICATION No.210/00177/2014**

**Dated this Friday, the 17<sup>th</sup> day of January, 2020**

**CORAM: DR. BHAGWAN SAHAI, MEMBER (A)  
R.N.SINGH, MEMBER (J)**

Shri Dilip Panditrao Nirgude, Son of Panditrao Baburao Nirgude,  
Age 29 years, Working as Gramin Dak Sevak Mail Deliverer,  
Dapur Branch Post Office (Nandur Shingote Sub Post Office)  
residing at Dapur, Nasik Road HO, Tal. Sinnar,  
Dist. Nasik.

- Applicant

(By Advocate Shri Vicky Nagrani)

**VERSUS**

1. Union of India Through Assistant Superintendent  
of Post Offices South Sub Divisio, Nasik Road,  
HPO Bldg., At Post Nasik Road, Nasik Road 422 101.

2. The Senior Superintendent of Post Offices,  
Nasik Postal Divn. Nasik HPO Bldg., Main Road,  
At Post Nashik 422 001.

3. The Director of Postal Services Aurangabad Region,  
Office of the Postmaster General, Aurangabad Region  
City, Main Road PO Bldg., At Post,  
Aurangabad 431 002.

- Respondents

(By Advocate Shri V.S.Masurkar)

**ORAL ORDER**

Per : R.N.Singh, Member (Judicial)

Shri Vicky Nagrani, learned counsel for the applicant.

Shri V.S.Masurkar, learned counsel for the respondents.

2. After arguing for sometime, the learned counsel for the applicant seeks permission to withdraw the present OA with liberty to file a better OA in accordance with law.
3. In view of the above, the OA is dismissed as withdrawn with liberty in accordance with law. No costs.

(R.N.Singh)  
Member (Judicial)  
kmg\*

(Dr. Bhagwan Sahai)  
Member (Administrative)

22/1/20